

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 18

IA 1154/2024 IA 1171/2024 In C.P. (IB)/860(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 20.03.2024

NAME OF THE PARTIES: **KISANRAO KASHIPRASAD BORELE VS**
LATAKISAN CONSTRUCTIONS
PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 1154/2024 –

1. Mr. Aashray Chaudhary, Advocate h/f Adv. Jatin Kumar for the Applicant.
2. The present application is filed by CoC under Section 27 of the Insolvency and Bankruptcy Code, 2016 seeking replacement of Resolution Professional.
3. Learned Counsel appearing for the CoC informs that this application seeking replacement of the RP may be deferred in view of the fact that the proposed RP has expressed and informed that his is re-considering his consent to act as RP in view of the medical element.
4. List this IA on **08.04.2024** for further consideration.

IA No. 1171/2024 –

1. Mr. Maulish Chokshi, Advocate I/b Adv. Amar Khanna appeared for the Applicant.
2. Learned Counsel for the Applicant informs that this is an application seeking extension of 90 days CIRP period beyond 180 days. He further informs that one EOI has been received and it will come to end on 07.04.2024.
3. In view of the above fact, extension of 90 days is allowed.
4. Accordingly, **IA No. 1171/2024** is **allowed** and **disposed of** by extending CIRP period from 09.01.2024 to 07.04.2024.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna